

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 10/15 of NC-VI dated 04.09.2014 held on 05.09.2014

Meeting No. 10/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 05.09.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. S.K. Pandey	AD	MSME
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

xxxxxx

403	Party Name: SIGNATURE Meet	No/Date: 10/85- Status:
	ESTATES	ALC3/2014
		04.09.2014
HQ File : 01/85/050/040/AM12	RLA	File Lic.No/Date: 0210159359 Deferred
1	: 02/24/040/034/AM14	23.05.2011
The case was discussed in the meeting and representative of MFPI present in the meeting expressed their inability to furnish their comments and committee decided to refer the matter again to Tea Board to furnish their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014		

404	Party Name: S. M. HERBALS Meet	No/Date: 10/85- Status:
	PVT. LTD	ALC3/2014
		04.09.2014
HQ File : 01/85/171/022/AM15	RLA File : 05/24/40/199/AM12	Lic.No/Date: 0510302808 Approved
		19.09.2011
2	Committee decided to approve ad-hoc norms as per the written comments furnished by Deptt. of Biotechnology vide their O.M No. BT /IL/05/362/2012-PID dated 28.7.2014 as under	

Export Item	Qty.	Import Item	Qty.
Camptothecin HPLC Purity NLT 98.5 %.	1.00Kg	Crude Camptothecin (Purity 91.48 %)	1.0847 kg

RA may take consequential action as per policy / procedure.

योगेन्द्र सिंह/YOGINDER SINGH
उप महाविदेशीय विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उत्तरीय भवन, नई दिल्ली
UD: 2014/240/034/AM14

405

Party
PROTEINS LTD

Name:MAHAAN Meet

No/Date:10/85- Status:

ALC3/2014

04.09.2014

HQ File :01/85/050/153/AM12 RLA File :05/24/040/275/AM12 Lic.No/Date:0510308693 Approved
21.11.2011

It was noted that norms against the said Authorisation was already ratified by NC in its meeting no 27 dated 29.12.2011. Firm's request for correction in the export quantity from 48,00,000 kg to 4,80,000 kg on the ground that it was a typographical error by the firm in their application was considered. Committee decided to revise the ad hoc norms as per the comments furnished by the MFPI vide their O.M No. 4 (5)/ 2014- DGFT dated 12.6.2014 as under

Export Item	Qty	Import Item	Qty.
Lactose Pharma Grade	4,80,000.00 kg	Lactose Standard Grade	4,89,600.00 kg

RA may take4 consequential action as per policy / procedure.

406

Case No.:2/2/85-ALC3/2014

Party Name:SHREE RENUKA
SUGARS LTD.,

Meet

No/Date:10/85- Status:

ALC3/2014

04.09.2014

HQ

File RLA

File

Lic.No/Date:0710099067

Decided

:01/85/050/00006/AM15/

:07/24/040/00234/AM14/

21.10.2013

It was decided to remind Directorate of sugar to expedite their comments. The case was deferred and to be placed before NC in meeting to be held on 9.10.2014.

407

Case No.:10/7/85-ALC3/2014

Party Name:BIRLA
CORPORATION LTD.,

Meet

No/Date:10/85- Status:

ALC3/2014

04.09.2014

HQ

File RLA

File

Lic.No/Date:0210203955

Approved

:01/85/050/00046/AM15/

:02/24/040/00225/AM14/

06.06.2014

Committee discussed the case and it was decided to advise RA concerned to take necessary action as per para 4.7.1 of HBP Vol- I (2009-14 updated on5.6.2012) as per the norms earlier fixed by NC in its meeting no 40 dated 21.3.2013 (case no 1251).

408

Case No.:1/1/85-ALC3/2014

Party
JAYAMURUGAN
EXPORTS

Name:SRI Meet

No/Date:10/85- Status:

GRANITE ALC3/2014

04.09.2014

HQ

File RLA

File

Lic.No/Date:0410155405

Deferred

:01/85/050/00176/AM14/

:04/24/040/00235/AM14/

20.02.2014

It was decided to remind MSME (G&C) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

योगेंद्र सिंह/YOGINDER SINGH
उप-महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
एनएच मार्ग, 48 दिल्ली
NH-48, New Delhi

409
Case No.:9/26/85-ALC3/2013

Party Name:INDIRA FOODS,

Meet No/Date:10/85- Status:
ALC3/2014
04.09.2014

HQ
:01/85/050/00170/AM14/

File RLA
:07/24/040/00331/AM14/

File Lic.No/Date:0710101187 Deferred
08.01.2014

It was noted that information called for from the firm vide letter dated 27.5.2014 and reminder through e mail dated 30.7.2014 is still awaited. Committee decided to again remind the firm to furnish the requisite information at the earliest. The case was deferred and to be placed before NC meeting to be held on 9.10.2014



410
Case No.:14/14/85-ALC3/2012 LTD.

Party Name:SURYA HERBAL

Meet No/Date:10/85- Status:
ALC3/2014
04.09.2014

HQ
:01/85/050/00103/AM13/

File RLA
:05/24/040/00158/AM13/

File Lic.No/Date:0510331420 Deferred
06.08.2012

It was noted that description of export items in the recommendation by MFPI vide their O.M No.4 (3) /2014 -DGFT dated 01.9.2014 is to be revised . Accordingly Committee decided to request MFPI to furnish revised comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014



411
Case No.:1/25/85-ALC3/2013

Party Name:ALKALOIDS CORPORATION

Meet No/Date:10/85- Status:
ALC3/2014
04.09.2014

HQ
:01/85/050/00160/AM14/

File RLA
:02/24/040/00027/AM14/

File Lic.No/Date:0210190318 Approved
04.06.2013

Committee decided to approve the ad- hoc norms as per the written comments furnished by Department of Pharmaceuticals vide their O.M.No. 35021//06/2014/-PI (Norms) dated 2.9.2014 as under :-

Export Item	Qty.	Import Item	Qty.
Senega soft Extract	1.00 kg	Senega (Polygala senega) Roots (Dried)	3.90 kg/kg

RA may take consequential action as per policy / procedure.



412
Case No.:2/33/85-ALC3/2012

Party Name:MAGHIRAM AND SONS

Meet No/Date:10/85- Status:
ALC3/2014
04.09.2014

HQ
:01/85/050/00149/AM13/

File RLA
:30/24/040/00041/AM13/

File Lic.No/Date:3010090091 Deferred
23.11.2012

It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014



योगेन्द्र सिंह/YOGINDER SINGH
उप महा निदेशक: विदेश व्यापार
Op. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
एन.टी. रोड, नई दिल्ली
N.T. Road, New Delhi

413

Party Name: NEWBY TEAS Meet No/Date: 10/85- Status:
OVERSEAS PVT. LTD. ALC3/2014
04.09.2014

HQ File RLA File : 02/24/40/052/AM13 Lic.No/Date: 0210178765 Deferred
: 01/85/162/180/AM13 20.06.2012

- 11 It was noted that clarification has been sought from policy- 4 section regarding product group 9999 vide letter dated 26.02.2014 and reminders dated 1.4.2014, 20.6.2014 & 4.8.2014 however no reply received so far. It was decided to again remind them to expedite requisite clarification. The case was deferred and to be placed before NC meeting to be held on 9.10.2014. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

414 Party Name: KERRY Meet No/Date: 10/85- Status:
Case No.: 2/3/85-ALC3/2014 INGREDIENTS INDIA PVT LTD ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date: 0310775047 Deferred
: 01/85/050/00019/AM15/ : 03/94/040/00916/AM14/ 19.03.2014

- 12 The case was discussed in the light of the comments furnished by Department of Pharmaceuticals vide their O.M No. 35021/02/2014-PI (Norms) dated 29.8.2014, in which Department of Pharma, states that the export item is neither a bulk drug nor a bulk intermediate. It was noted that the import item edible lactose is not allowed against SIONs E-1 and E-5 vide policy circular No. 13 dated 31.1.2011. Therefore it was decided that applicant may be asked to indicate the end-use of the export product. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

415 Party Name: WESTERN INDIA Meet No/Date: 10/85-ALC3/2014 Status:
CASHEW CO. PVT. LTD 04.09.2014 Approved

HQ File : 01/85/162/067/AM15 Request for consideration of application filed at RA, Coimbatore under
RLA File : 32/24/40/148/AM14 4.7 into 4.4.2 of HBP, Vol.I

Committee decided to approve ad-hoc norms as per the written comments furnished by MFPI Vide their letter No. 4/DGFT/2011 dated 4.9.2014 as under :-

Export Item	Qty.	Import Item	Qty.
1. Cashew kernel roasted of same grade, size and variety as imported (packed in consumer pack of composite Cans (of 517 gram capacity) with Tin lids and outer plastic caps and further in kraft paper trays with plastic shrink wrapping).	314880.00 Numbers 517 gram X 314880 No = 162793.00 kg	1. Cashew kernel relevant grade, size and variety 2. Paper containers (for 517 gram capacity of Cashew with Tin Lids) Composite Can with Tin Lid and outer plastic Caps	On net to net basis As per policy governing packing material

RA may take consequential action as per policy / procedure.

For: Mr. YOGINDER SINGH
General of Foreign Trade
Department of Commerce
Ministry of Commerce
New Delhi

416 Party Name: STAR VET CHEM Meet No/Date: 10/85- Status:
Case No.: 1/16/85-ALC3/2013 PVT LTD ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date: 3210064990
:01/85/050/00100/AM14/ :32/24/040/00004/AM14/ 11.07.2013

- 14 It was noted that RA Coimbatore vide their letter No. 32/24/40/0004/AM 14 dated 13.8.2014 informed that they have requested the firm to surrender above said Advance Authorisation immediately, failing which necessary enforcement action will be initiated as per FTDR Act, 1992. Committee decided to remind RA for confirmation about the surrender of Advance Authorisation in question.

417 Party Name: DRYTECH Meet No/Date: 10/85- Status:
Case No.: 3/3/85-ALC3/2014 PROCESSES (I) PVT. LTD; ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date: 0310772062 Deferred
15 :01/85/050/00020/AM15/ :03/94/040/00659/AM14/ 26.02.2014

It was noted that information furnished by the firm vide their letter No DPIPL /124/2014 dated 19.8.2014 has been forwarded to MFPI. Committees decided to remind MFPI to expedite comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

418 Party Name: ASSOCIATION OF SODIUM Meet No/Date: 10/85- Status:
HYDROSULPHITE MANUFACTURERS ALC3/2014 Deferred
04.09.2014

16 HQ File :01/85/171/009/AM13 Review of SION E-79 & E -106

It was decided to remind Directorate of sugar with a copy of reminder endorsed to concerned Jt. Secy. of Ministry of Food, to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

419 Party Name: CRI LIMITED Meet No/Date: 10/85- Status:
Case No.: 9/21/85-ALC3/2013 ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date: 0210195654 Deferred
17 :01/85/050/00140/AM14/ :02/24/040/00108/AM14/ 29.10.2013

It was decided to remind MSME (Mechanical Division) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

15
16/11/14
योगेश सिंह/YOGINDER SINGH
उप-सहसंचालक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एन.डी.ओ. भवन, नई दिल्ली
UDPG Bhawan, New Delhi

420 Party Name:TIRUPATI Meet No/Date:10/85- Status:
Case No.:3/21/85-ALC3/2013 MICROTECH PVT. LTD., ALC3/2014
04.09.2014

18 HQ File RLA File Lic.No/Date:0310758695 Deferred
:01/85/050/00134/AM14/ :03/95/040/00667/AM14/ 21.11.2013

It was decided to remind Deptt. of C&PC to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

421 Party Name:GRIFFITH Meet No/Date:10/85- Status:
Case No.:3/2/85-ALC3/2014 LABORATORIES PVT.LTD, ALC3/2014
04.09.2014

19 HQ File RLA File Lic.No/Date:0710100666 Deferred
:01/85/050/00007/AM15/ :07/24/040/00290/AM14/ 18.12.2013

It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

422 Party Name:OSTERN PRIVATE Meet No/Date:10/85- Status:
Case No.:6/6/85-ALC3/2014 LTD. ALC3/2014
04.09.2014

20 HQ File RLA File Lic.No/Date:0210203104 Deferred
:01/85/050/00034/AM15/ :02/24/040/00152/AM14/ 08.05.2014

It was noted that MSME (Mechanical Division) has called for certain information from the firm vide their letter dated 28.7.2014 followed by this office e mail reminder dated 12.8.2014 but no reply has been received from the firm so far. Committee decided to again remind the firm to furnish the information. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

423 Party Name:SEASAGA Meet No/Date:10/85- Status:
Case No.:9/3/85-ALC3/2014 ENTERPRISES PVT LTD ALC3/2014
04.09.2014

21 HQ File RLA File Lic.No/Date:0310776902 Deferred
:01/85/050/00026/AM15/ :03/95/040/00010/AM15/ 03.04.2014

It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

योगेन्द्र सिंह/YOGINDER SINGH
उप-सहायक निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतिया विभाग/Department of Commerce
लज्जोश भवन, नई दिल्ली
Lajpat Bhawan, New Delhi

424 Party Name: JEWEL Meet No/Date: 10/85- Status:
Case No.: 7/6/85-ALC3/2014 CONSUMER CARE PVT LTD ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date: 3410039856 Approved
:01/85/050/00035/AM15/ :34/24/040/00018/AM15/ 23.04.2014

Committee decided to approve the ad-hoc norms as per the written comments furnished by the Department of C&PC vide their O.M No. 46011/68//2009/=PC-II dated 22.8.2014 as under :-

Export Item	Qty.	Import Item	Qty.
22 Tooth Brushes with cap	1 No.	1.Relevant polypropylene cap	Net + 1 % wastage
		2Polypropylene Granules	1.05 kg/ kg content in the export product.
		3.Relevant Nylon - Nylon610/612 Monofilament	1.05 kg/ kg content in the export product
		4Relevant Aluminium Wire.	1.01 kg/ kg content in the export product
		5. Relevant packing material - plastic sheet.	As per policy governing packing material
		6. Relevant packing material - paper / paper Board.	As per policy governing packing material

RA may take consequential action as per policy / procedure.

425 Party Name: THE GLOBAL Meet No/Date: 10/85- Status:
Case No.: 1/22/85-ALC3/2013 GREEN COMPANY LTD ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date: 0910056001 Deferred
23 :01/85/050/00143/AM14/ :09/24/040/00045/AM14/ 15.05.2013

It was noted that hard copy of the application is not received from RA Hyderabad despite three reminders. Committee decided to issue D.O reminder from Chairman to Jt. DGFT Hyderabad to furnish the hard copy of application. The case was deferred and to be placed before NC meeting to be held on 9.10.2014.

426 Party Name: BELOOR BAYIR Meet No/Date: 10/85- Status:
Case No.: 1/2/85-ALC3/2014 BIOTECH LTD, ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date: 0710102255 Deferred
24 :01/85/050/00005/AM15/ :07/24/040/00427/AM14/ 20.02.2014

It was decided to remind Department of Pharmaceutical to expedite their comments The case was deferred and to be placed before NC meeting to be held on 9.10.2014

योगेश सिंह YOGENDER SINGH
ज्य. निदेशक विदेश व्यापार
Jy. Director General of Foreign Trade
विदेश व्यापार निदेशक
Director General of Foreign Trade
भारत निर्यात विभाग
Department of Commerce
राज्य भवन, नई दिल्ली
Nayab Chawh, New Delhi

427
Case No.:5/6/85-ALC3/2014

Party Name:FRESH & HONEST Meet . No/Date:10/85- Status:
CAFE LTD ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:0410158150 Deferred
25 :01/85/050/00033/AM15/ :04/24/040/00039/AM15/ 23.05.2014

Committee discussed the case and noted the comments furnished by MFPI vide letter No. 4 (8)/2014- DGFT dated 01.9.2014.It was decided that MFPI will re- examine their recommendation . The case was deferred and to be placed before NC meeting to be held on 9.10.2014

428
Case No.:4/6/85-ALC3/2014

Party Name:FRESH & HONEST Meet No/Date:10/85- Status:
CAFE LTD ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:0410158149 Deferred
26 :01/85/050/00032/AM15/ :04/24/040/00038/AM15/ 23.05.2014

Committee discussed the case and noted the comments furnished by MFPI vide letter No. 4 (8)/2014- DGFT dated 01.9.2014.It was decided that MFPI will re- examine their recommendation . The case was deferred and to be placed before NC meeting to be held on 9.10.2014

429
Case No.:3/15/85-ALC3/2013

Party Name:R.H.INTERNATIONAL Meet No/Date:10/85- Status:
ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:2910022444 Deferred
27 :01/85/050/00099/AM14/ :29/24/040/00005/AM14/ 27.08.2013

It was noted that firm has furnished information vide e mail dated 16.6.2014 to MSME (Mechanical division) and to DGFT. It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

430
Case No.:1/13/85-ALC3/2013

Party Name:R.H.INTERNATIONAL Meet No/Date:10/85- Status:
ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:2910022187 Deferred
28 :01/85/050/00075/AM14/ :29/24/040/00003/AM04/ 06.08.2013

It was noted that firm has furnished information vide e mail dated 16.6.2014 to MSME (Mechanical division) and to DGFT. It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

योगेन्द्र सिंह/YOGINDER SINGH
ज्य. महानिदेशक विदेश व्यापार
Jy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

431	Party	Meet	No/Date:10/85-	Status:
Case No.:9/2/85-ALC3/2014	Name:R.H.INTERNATIONAL	ALC3/2014		
		04.09.2014		
HQ	File RLA	File Lic.No/Date:2910024422	Deferred	
29 :01/85/050/00013/AM15/	:29/24/040/00013/AM14/	14.03.2014		
It was noted that firm has furnished information vide e mail dated 16.6.2014 to MSME (Mechanical division) and to DGFT. It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014				



432	Party Name:KARAMHANS Meet No/Date:10/85- Status:
	FOODS PVT. LTD ALC3/2014 Deferred
	04.09.2014
HQ File :01/85/162/049/AM15	Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vol.I for export of Shelled Walnut
30	
It was noted that the total export/ import quantity and its value are not available in the application . Committee decided to ask the firm to furnish the same. The case was deferred and to be placed before NC meeting to be held on 9.10.2014	



433	Party Name:HART	FOODS, Meet No/Date:10/85-	Status:
	MUMBAI	ALC3/2014	Deferred
		04.09.2014	
31	HQ	File Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vol.I for export of Black and White Pepper Coarse/Ground/Whole/Cracked.	
	:01/85/162/061/AM15		
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014		



434	Party	Name:MIDAS	FOODS	Meet	No/Date:10/85-	Status:
Case No.:2/14/85-ALC3/2013	(INDIA) PVT. LTD.			ALC3/2014		
				04.09.2014		
HQ	File RLA	File Lic.No/Date:0510362504	Deferred			
32 :01/85/050/00086/AM14/	:05/24/040/00054/AM14/	13.08.2013				
It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014						



योगेन्द्र सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 प्लॉट नं. 1, नई दिल्ली
 Udyog Bhawan, New Delhi

4/11/14

435 Party Name: APEX Meet No/Date: 10/85- Status:
Case No.: 13/2/85-ALC3/2014 INTERNATIONAL, ALC3/2014
04.09.2014

33 HQ File RLA File Lic.No/Date: 1310046476 Deferred
:01/85/050/00017/AM15/ :13/24/040/00058/AM14/ 21.03.2014

It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

436 Party Name: MANGLAM ARTS Meet No/Date: 10/85- Status:
Case No.: 11/26/85-ALC3/2013 ALC3/2014
04.09.2014

34 HQ File RLA File Lic.No/Date: 1310046101 Deferred
:01/85/050/00172/AM14/ :13/24/040/00052/AM14/ 14.02.2014

It was decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

437 Party Name: FINNS FROZEN Meet No/Date: 10/85- Status:
Case No.: 5/2/85-ALC3/2014 FOODS (INDIA) LIMITED ALC3/2014
04.09.2014

35 HQ File RLA File Lic.No/Date: 0310767986 Deferred
:01/85/050/00009/AM15/ :03/94/040/00922/AM14/ 27.01.2014

It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

438 Party Name: MITTULAL LALAH Meet No/Date: 10/85- Status:
AND SONS ALC3/2014
04.09.2014

36 HQ File :01/85/050/034/AM14 RLA File :04/24/40/013/AM14 Lic.No/Date: 0410145202 Deferred
16.04.2013

It was noted that information along with sample furnished by the firm were forwarded to MFPI on 8.8.2014. Committee decided to request MFPI to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
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एन.एच. 48, नई दिल्ली
N.H. 48, New Delhi

439	Party	Name:KERRY Meet	No/Date:10/85- Status:
Case No.:12/17/85- ALC3/2013	INGREDIENTS INDIA PVT LTD	ALC3/2014	
		04.09.2014	
HQ	File RLA	File Lic.No/Date:0310749505	Deferred
:01/85/050/00115/AM14/	:03/94/040/00471/AM14/	13.09.2013	

37 The case was discussed in the light of the comments furnished by Department of Pharmaceuticals vide their O.M No. 35021/02/2014-PI (Norms) dated 29.8.2014, in which Department of Pharma. states that the export item is neither a bulk drug nor a bulk intermediate. It was noted that the import item edible lactose is not allowed against SIONs E-1 and E-5 vide policy circular No. 13 dated 31.1.2011. Therefore it was decided that applicant may be asked to indicate the end-use of the export product. The case was deferred and to be placed before NC meeting to be held on 9.10.2014



440	Party	Name:SUKASO Meet	No/Date:10/85- Status:
Case No.:1/23/85-ALC3/2013	CERACOLORS PVT LTD	ALC3/2014	
		04.09.2014	
HQ	File RLA	File Lic.No/Date:0910059031	Deferred
:01/85/050/00145/AM14/	:09/24/040/00532/AM14/	24.01.2014	

38 It was noted hard copy of the application is not received despite three reminders issued to RA Hyderabad. It was decided to remind again RA to furnish the hard copy of the application at the earliest . The case was deferred and to be placed before NC meeting to be held on 9.10.2014



441	Party	Name:JAIKISHANDASS Meet	No/Date:10/85- Status:
Case No.:1/6/85-ALC3/2014	MALL JUTE PRODUCTS (P) LTD.	ALC3/2014	
		04.09.2014	
HQ	File RLA	File Lic.No/Date:0210203833	Deferred
:01/85/050/00029/AM15/	:02/24/040/00024/AM15/	05.06.2014	

39 It was decided to remind RA Kolkata to furnish hard copy of the application. The case was deferred and to be placed before NC meeting to be held on 9.10.2014



442	Party	Name:SHREE VINAYAK Meet	No/Date:10/85- Status:
Case No.:11/7/85-ALC3/2013	FOODS & FABRICS P. LTD.	ALC3/2014	
		04.09.2014	
HQ	File RLA	File Lic.No/Date:0810121379	Deferred
:01/85/050/00048/AM14/	:08/24/040/00075/AM14/	24.05.2013	

40 It was noted that despite several reminders issued , comments awaited from MSME(Food). It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014



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नयाँ दिल्ली, नई दिल्ली
Nayag Bhawan, New Delhi

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443 Party Name:SONIC BIOCHEM Meet No/Date:10/85- Status:
Case No.:3/6/85-ALC3/2014 EXTRACTIONS LTD., ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:5610003847 Withdrawn
41 :01/85/050/00031/AM15/ :56/24/040/00049/AM14/ 13.03.2014

Committee decided to withdraw an the case due to surrender and cancellation of Advance Authorisation by RA , Indore as communicated vide their letter no 56/24/040/00049/AM14/dated 30.7.2014.

444 Party Name:TASTE'L FINE Meet No/Date:10/85- Status:
FOOD PVT. LTD ALC3/2014
04.09.2014

HQ File :01/85/50/133/AM13 RLA File :03/95/40/255/AM13 Lic.No/Date:0310706518 Deferred
42 28.08.2012

It was noted that recommendation furnished by the MFPI Vide their letter No 43/DGFT/2012 dated 05.9.2014 does not indicate ingredients of export item vis-à-vis imported product .MFPI representative stated that he would re-examine the recommendation. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

445 Party Name:TASTE L FINE Meet No/Date:10/85- Status:
Case No.:6/26/85-ALC3/2013 FOOD PRIVATE LIMITED ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:0310765542 Deferred
43 :01/85/050/00167/AM14/ :03/95/040/00819/AM14/ 10.01.2014

It was noted that recommendation furnished by the MFPI Vide their letter No 43/DGFT/2012 dated 05.9.2014 does not indicate ingredients of export item vis-à-vis imported product .MFPI representative stated that he would re-examine the recommendation. The case was deferred and to be placed before NC meeting to be held on 9.10.2014

446 Party Name:CHIRAL ORGANICS Meet No/Date:10/85- Status:
Case No.:1/19/85-ALC3/2013 (P) LTD. ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:0310752759 Deferred
44 :01/85/050/00117/AM14/ :03/94/040/00595/AM14/ 08.10.2013

It transpired that import item is the processed item which is to be exported . Export item is unprocessed material . It was decided that MFPI to relook into their comments. . The case was deferred and to be placed before NC meeting to be held on 9.10.2014

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Director General of Foreign Trade
भारत निदेशक/Department of Commerce
नयाँ दिल्ली
New Delhi

447 Party Name:CHIRAL ORGANICS Meet No/Date:10/85- Status:
Case No.:6/13/85-ALC3/2013 (P) LTD. ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:0310742381 Deferred
45 :01/85/050/00080/AM14/ :03/94/040/00338/AM14/ 22.07.2013

It transpired that import item is the processed item which is to be exported . Export item is unprocessed material . It was decided that MFPI to relook into their comments. . The case was deferred and to be placed before NC meeting to be held on 9.10.2014

448 Party Name:DREAM PLAST Meet No/Date:10/85- Status:
Case No.:10/2/85-ALC3/2014 INDIA PVT. LTD. ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:3110062310 Approved
:01/85/050/00014/AM15/ :31/83/040/00188/AM14/ 27.01.2014

The Committee decided to approve the ad-hoc norms as per the written comments furnished by Department of C&PC vide their O.M No. 46011/78/2011-PCII dated 11.6.2014 as under :-

Export Item	Qty.	Import Item	Qty.
46 Plastic promotional Toys	1.00 No	1.Relevant polypropylene Resin / Granules as used in export product .	1.05 kg / kg content in the export product
		2. Relevant Thermoplastic Rubber as used in export product.	1.05 kg / kg content in the export product
		3. Relevant ABS Resin / Granules	1.05 kg / kg content in the export product
		4. Relevant Pen T red / Y Green.	Net to Net

RA may take consequential action as per policy / procedure

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Udyog Bhawan, New Delhi

449 Party Name:DREAM PLAST Meet No/Date:10/85- Status:
Case No.:11/2/85-ALC3/2014 INDIA PVT. LTD. ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:3110062940 Approved
:01/85/050/00015/AM15/ :31/83/040/00200/AM14/ 05.03.2014

47 The Committee decided to approve the ad-hoc norms as per the written comments furnished by Department of C&PC vide their O.M No. 46011/78/2011-PCII dated 22.8.2014 as under :-

Export Item	Qty.	Import Item	Qty.
Plastic promotional Toys	1 .00 No	Relevant PA 6 unfilled Natural Nylon -6 compound Granules (Akulon K 222D Natural)	1.05 kg / kg content in the export product.

RA may take4 consequential action as per policy / procedure.

450 Party Name:CHOICE Meet No/Date:10/85- Status:
TRADING CORPORATION ALC3/2014
PVT. LTD 04.09.2014

48 HQ File RLA File Lic.No/Date:1010040368 Deferred
:01/85/050/089/AM11 :10/24/40/056/AM11 30.09.2010

It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on 9.10.2014.

451 Party Name:ICON DESIGNS, Meet No/Date:10/85- Status:
KANPUR ALC3/2014
04.09.2014

HQ File RLA File Lic.No/Date:0610021574 Approved
:01/85/162/153/AM12 :06/24/40/002/AM12 13.04.2011

The case was discussed in the meeting and committee decided to approve ad-hoc norms as per the written comments furnished by MSME (Mechanical division) vide their letter DC (MSME) U.O note no 30 (104) 2011-ME dated 9.4.14 , e mail dated 27.6.2014 and 27.8.2014 as under:-

49

Export Item	Qty.	Import Item	Qty.
Arm Chair made out of Leather	3736.00 No.	1.PVC coated woven fabric	7815 .00 Meter inclusive of 5 % wastage
		2 Stainless steel connector and wheel	Net to Net with accountability clause

RA may take consequential action as per policy / procedure

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452 Party Name: SABARIGIRI Meet No/Date: 10/85- Status:
Case No.: 11/24/85- EXPORTS ALC3/2014
ALC3/2013 04.09.2014
HQ File RLA File Lic.No/Date: 5310017921 Approved
:01/85/050/00157/AM14/ :53/24/040/00006/AM14/ 16.01.2014

Committee noted the earlier recommendation furnished by MSME vide their U.O note letter DC MSME U.O No17 (4) (1) 2013 Food dated 13.2.2014 for the same item of export and import. The ratio of imported item and indigenous cashew powder is 77 : 23 in this case. Therefore quantity of imported material to be allowed is 10,010 kg. Accordingly it was decided to fix ad-hoc input output norms as under :-

50

Export Item	Qty.	Import Item	Qty.
Preparation of edible nut powder mix in starch base (ready to cook) Roasted powder mix with Macadamia, Almonds & Cashew in starch base, packed in consumer packs. Mix ratio (import item : cashew powder= 77: 23)	13000.00 kg	Powder mix of Macadamia & Almonds in starch base edible grade & in bulk packing – Mix ratio (1:1:3) (Macadamia : Almond : starch)	10010.00 kg

RA may take consequential action as per policy / procedure



453 Party Name: SABARIGIRI Meet No/Date: 10/85- Status:
Case No.: 4/7/85-ALC3/2014 EXPORTS ALC3/2014
04.09.2014
HQ File RLA File Lic.No/Date: 5310018426 Approved
:01/85/050/00040/AM15/ :53/24/040/00005/AM15/ 01.07.2014

Committee noted the earlier recommendation furnished by MSME vide their letter DC MSME U.O No17 (4) (1) 2013 Food dated 13.2.2014 for the same item of export and import. The ratio of imported item and indigenous cashew powder is 77 : 23 in this case. Therefore quantity of imported to be allowed 50050 kg. Accordingly it was decided to fix ad-hoc input output norms as under :-

51

Export Item	Qty.	Import Item	Qty.
Preparation of edible nut powder mix in starch base (ready to cook) Roasted powder mix with Macadamia, Almonds & Cashew in starch base, packed in consumer packs. Mix ratio (import item : cashew powder= 77: 23)	65000.00 kg	Powder mix of Macadamia & Almonds in starch base edible grade & in bulk packing – Mix ratio (1:1:3) (Macadamia : Almond : starch)	50,050.00 kg

RA may take consequential action as per policy / procedure



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